

Statement*Details of funds granted/utilized under National Green Corps (NGC)*

Sl. No.	States/UTs	2012-13	2013-2014
1.	Andhra Pradesh	15697500	15697500
2.	Assam (NE)	14877125	-
3.	Bihar	-	23041115
4.	Chhattisgarh	18061500	18061500
5.	Delhi (NCT)	5025750	5243250
6.	Goa	-	1190644
7.	Gujarat	15651250	16428485
8.	Himachal Pradesh	7676483	8056218
9.	Karnataka	18671625	22697307
10.	Kerala	9555000	9555000
11.	Madhya Pradesh	34125000	-
12.	Maharashtra	23460122	23490716
13.	Manipur (NE)	-	4830000
14.	Nagaland (NE)	7036250	7074375
15.	Odisha	20372260	20216589
16.	Puducherry (UT)	-	1093142
17.	Punjab	14950000	15015000
18.	Rajasthan	22306369	22449387
19.	Tamil Nadu	21651248	21748643
20.	Tripura (NE)	2423750	2566250
TOTAL		251541232	238455121

Objection for field trial of GM crops

‡2415. SHRI P.L. PUNIA:

DR. BHALCHANDRA MUNGEKAR:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether Government has allowed the field-trial of Genetically Modified (GM) crops;

(b) whether different bio-tech companies of the country have objected to this trial; and

(c) if so, the complete details of these objections thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) Yes, Sir. The Genetic Engineering Appraisal Committee (GEAC) the apex body notified under the Rules 1989, "Rules for the Manufacture, Use, Import, Export and Storage of Hazardous Microorganisms/Genetically Engineered Organisms or Cells, under the Environment (Protection) Act, 1986" has approved during March, 2013 to July, 2014 GM crops namely; cotton, rice, castor, wheat, maize, groundnut, potato, sorghum, brinjal, mustard, sugarcane, and chickpea for experimental field trials for the purpose of generating biosafety data subject to submission of NOC from the concerned State Governments. All field trials are also subjected to stringent norms such as maintaining (i) a crop specific isolation distance from the periphery of the experimental site; (ii) biological barrier; (iii) submission of a validated event specification test protocol; and (iv) post harvest restrictions.

(b) and (c) No, Sir. The Ministry has not received any objections from bio-tech companies opposing the above trials.

Karnataka power projects pending for environmental clearance

2416. SHRI B.K. HARIPRASAD: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether a large number of power projects are awaiting environmental clearance;

(b) if so, the details thereof from Karnataka along with the period of their pendency;

(c) the reasons for delay in clearing these projects; and

(d) the time by which these projects are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) So far applications from 39 Power Projects for grant of Environmental Clearance (EC) are at various stages of appraisal with Central and State Governments.

(b) to (d) Three power projects from the State of Karnataka are under appraisal for EC out of which two are at Central level and one is at the State level with State Environmental Impact Assessment Authority, Karnataka. The Projects have